

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2308
ANSWERED ON:11.03.2015
REGULATORY MECHANISM FOR DEEMED TO BE UNIVERSITIES
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of norms and terms and conditions followed by the universities recognized as Deemed- to-be-Universities in the country and the manner in which such universities are regulated;
- (b) whether Deemed-to-be-Universities are exploiting the students and if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to review the functioning of the Deemed-to-be-Universities and bring them under the administrative control of the concerned State Governments; and
- (d) if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a) The Institutions Deemed-to-be-University are regulated by the UGC (Institution Deemed-to-be- Universities) Regulations, 2010 as amended from time to time. These Regulations provide for review of Deemed-to-be-Universities periodically. UGC conducts review through visit of Expert Committees which include representatives of the concerned Statutory Council(s).
- (b) UGC receives complaints from students of some of the Deemed-to-be-Universities related to refund of fee and retaining of their original certificates. These complaint are addressed as per the provision in the UGC (Deemed-to-be-Universities) Regulations, 2010 as amended from time to time
- (c) and (d) There is no proposal to bring Deemed-to- be-Universities under the administrative control of the concerned State Governments.